

above. [Placed in Library *See* No. LT-486/91]

Resolution re: Constitution of a high level committee of experts to examine the structure of direct and indirect taxes and to make recommendations thereto

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): I beg to lay on the Table a copy of the Resolution (Hindi and English versions) regarding constitution of a high level committee of experts to examine the structure of direct and indirect taxes and to make recommendations thereto. [Placed in Library *See* No. LT-487/91]

13.08 hrs

MESSAGE FROM RAJYA SABHA

[*English*]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

'I am directed to inform the Lok Sabha that the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 19th August, 1991, has been passed by the Rajya Sabha at its sitting held on the 27th August, 1991, with the following amendment:-

New Clause-3

Ord.7 of 1991 3. (1) The Constitution (Scheduled Tribes) Order (Second Amendment) Ordinance, 1991, is hereby repealed.

Repeal and Savings.

(2) Notwithstanding such repeal, anything done or any action taken under

the Constitution (Scheduled Tribes) Order, 1950, as amended by the said Ordinance, shall be deemed to have been done or taken under the said Order, as amended by this Act.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House.'

13.09 hrs.

CONSTITUTION (SCHEDULED TRIBES) ORDER. (SECOND AMENDMENT) BILL AS AMENDED BY RAJYA SABHA

[*English*]

SECRETARY GENERAL: Sir, I lay on the Table the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 1991, which has been returned by Rajya Sabha with an amendment.

13.10 hrs.

ELECTION TO COMMITTEE

Court of the University of Delhi

[*English*]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): I beg to move:

"That in pursuance of Statute 2(1) (xix) of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi, subject to other provisions of the Statutes. The members so elected shall not be the employees of the Uni-